

VIVEKANANDA INSTITUTE OF PROFESSIONAL STUDIES

VIVEKANANDA SCHOOL OF LAW AND LEGAL STUDIES

CENTRE FOR INTELLECTUAL PROPERTY RIGHTS

Organizes

2nd VIPS IPR National Virtual Workshop On Trademarks Law and Contemporary Issues

> In memory of **Prof (Dr.) Neeru Nakra** Date: 27th – 28th November, 2021 (Saturday & Sunday)

ABOUT THE INSTITUTE

Vivekananda School of Law and Legal Studies (VSLLS), Vivekananda Institute of Professional Studies (VIPS) is committed towards realizing the words of Swami Vivekananda: "Man Making, Character Building and Nation Building". VIPS offers more than 15 programs, with innovative pedagogies to encapsulate the curriculum with consistency along with the holistic development of its students.

Vivekananda Institute of Professional Studies was established in the year 2000 by Dr. S.C. Vats, an educationist and a great philanthropist. VIPS was set up with a vision to provide high class education upheld by a clear objective as envisaged by Swami Vivekananda.

Growing from a sapling planted by Dr S.C. Vats, to a banyan tree, VIPS is now the leading educational institution. VIPS is guaranteeing excellence in education to students from across India for more than eighteen years. Upholding the objective with which VIPS was set up, Dr Vats has established the institute as a global leader of excellence through a combination of passion and compassion. VIPS, which has established itself as a niche educational institute imparting professional in various fields to students from different professions.

VSLLS takes progressive efforts to equip its students with relevant skills that helps them face the world by developing conceptual clarity. We as an institute also focus on creation of research aptitude and critical approach in order to prepare them to be good and successful professionals.

In recognition of its robust initiatives in legal education, VIPS is recognized by The Bar Council of India, UGC under Section 2(f) and has been accredited as an 'A' grade institute by the NAAC. Our esteemed alumni include 21 University Gold Medalists, over 20 plus AOR'S with the Supreme Court of India, over 44 judicial officers and 5 Judge Advocate Generals in the Indian Army. In addition, VSLLS has collaborated with multiple foreign and national universities to provide exposure to its students at international and national levels. VIPS also engages students in multiple training programs, namely, moot courts, alternative dispute resolution mechanisms, research, legal aid, debates etc.

About Centre for Intellectual Property Rights

The Centre for Intellectual Property Rights ("**CIPR**") was established with the objective of enhancing the Intellectual Property knowledge base. It attempts to disseminate information about intellectual property rights with a view to create awareness amongst the general public about the regime of Intellectual Property Right laws.

The foundation of the Centre was laid in the year 2020 under the convenorship of Prof. (Dr.) Neeru Nakra. The aim of the Centre is to aid in academic and policy-oriented dialogue in the individual and intersectional areas of innovation and Intellectual Property.

CIPR intends to focus on a realm of activities as the field of Intellectual Property Rights is ever-growing. Knowledge in the field requires one to be in constantly aware all of the developments taking place, and with this aim the Centre has been established in VIPS.

CIPR aspires to conduct more workshops, conferences, seminars, field visits to guide the students of law connect the theoretical with the practical.

CIPR aims to promote creativity and dialogue on emerging issues in the field of IPR. The increasing importance of intangible assets, like intellectual property (IP) has made this system even more attractive.



About Prof. (Dr.) Neeru Nakra

Prof. (Dr.) Neeru Nakra had an extensive experience of teaching law for almost 21 years. Prof. Neeru was a student of Delhi University and has also taught at the Law Centre I and Campus Law Centre (Faculty of Law, Delhi

University) for almost eight years. In addition, Prof. Neeru was also a visiting faculty to Law Centre I and Law Centre II (DU) and LL.M. (Weekend Course), GGSIP University. Post which her journey of disseminating knowledge commenced at VSLLS, Vivekananda Institute of Professional Studies (GGSIPU) in January, 2006.

Prof. Neeru taught a wide range of subjects and was awarded Doctoral degree on "Infringement of Trademarks and Passing Off Action in India: New Dimension of Trademark Law." Prof. Neeru also did her refresher's course from Indian Law Institute (UGC sponsored). Prof. Neeru was also the Convener of the Legal Aid Committee, VSLLS, VIPS.

Prof. Neeru contributed several articles to the journals of national repute and presented papers in national and international conferences apart from authoring three books. Apart from this, Prof. Neeru had delivered lectures as a resource person in various organizations, viz; L.N.J.N. Institute of Criminology and Forensic Sciences, Kanhaiya Lal D.A.V. Post Graduate College, Roorkee, WIPO Summer School, Indian Society of International Law (ISIL), Legal Aid Counsels at Rohini District Courts. This workshop is being organized in the memory of Prof. (Dr.) Neeru Nakra as she passed away on 28th April, 2021.

ABOUT THE WORKSHOP

The Centre for Intellectual Property Rights at the Vivekananda Institute of Professional Studies has been established to develop the intellectual leadership and capabilities in the field of Intellectual Property Rights. It aims to generate legal acumen, scholarship and work as a think tank for the robustness and soundness of the IP regime. To bring better analytical clarity at national, regional and global levels, the Centre seeks to engage public and private stakeholders.

The Centre for Intellectual Property Rights is organizing its 2nd IPR National Virtual Workshop on "Trademarks Law and Contemporary Issues." The Workshop aims to examine and analyze the emerging trends in the field of Trademark Law in the present context. The theme promises to provide a forum for novel thinking and fresh perspectives on the role of Trademark Laws in society and in advancing the understanding of the Trademark Law in the Contemporary world.

The First National Virtual Workshop on 'Erudition of Intellectual Property Rights in Contemporary Era' was organized by Prof. (Dr.) Neeru Nakra from September 17, 2020 to September 19, 2020 bringing together eminent speakers who delivered technical sessions, each of which concluded with an interactive session. The speakers for the workshop included Prof. (Dr.) V.K. Ahuja, University of Delhi, Dr. Alka Chawla, from University of Delhi, Mr. G.R. Raghavender, Joint Secretary, Department of Justice, Ministry of Law & Justice; Dr. Lisa Robin, Associate Professor, GGSIPU and, Mr. Chander M Lall, Senior Advocate, Supreme

 2^{nd} VIPS IPR National Virtual Workshop on Trademarks Law and Contemporary Issues $27^{th} - 28^{th}$ November, 2021 SUB -THEMES FOR THE WORKSHOP

Jurisprudential Architecture of Trademark

Evolution &
Progress in Trademark
Law: A Comparative
View

Contemporary
Issues & Development
in Trademark

Trademarks in Digital Era Court of India among others elucidating on the various facets of Intellectual Property Rights.

Trademark is a visual symbol which may be a word or signature, name, device, label, numerals or combination of colors used by one undertaking for goods, services or other articles of commerce and to distinguish it from other similar goods or services originating from a different undertaking.

A trademark holds immense values for a business owner. A distinctive trademark is an intrinsic part of the building of a brand and it helps in establishing a unique imprint in a consumer's mind. By using either an identical or a deceptively similar mark for their products, an infringer directly gains undue benefit by tapping into that uniqueness and value which a brand has generated after years of work.

The power to evolve innovations and think in an innovative manner in any organization can be increased by means of creating Intellectual Property awareness amongst the relevant stakeholders.

DETAILS OF THE WORKSHOP

Date: 27th – 28th November, 2021

Venue: VirtualMeeting on Zoom

OBJECTIVES

The need to protect intellectual property arises due to reasons like: Promoting respect for individuals, inventors or artists, and enabling them to earn livelihood, helping in creating sustainable and competitive business locally and internationally, attracting investment and creating new job opportunities and fostering economic growth.

The Workshop is holistic in its scope, covering the aspects of trademark law relevant to students, researchers, business planners, lawyers, teachers, academicians and other stakeholders

This workshop aims to bring in experts from various walks of life with a focus/relation to IPR and to discuss the jurisprudential shift in Intellectual Property laws and its effects in the real world. The Panelists would address pressing issues plaguing society which are awaiting resolution and discuss the interplay between Intellectual property rights and the goals of sustainable development. The discussions would enable today's change makers to take policy initiatives, create awareness and combat the demons of piracy and counterfeiting whilst encouraging protection of trade secrets and confidential information.

To provide a platform for stakeholders like organizations working at national and International level, legislatures, civil societies, researchers, practitioners, academicians, activists and policy makers to deliberate and discuss on what is required to build strategies and to address the constraints in inclusive practices towards betterment of the society.

KEY FEATURES

Eminent Speakers

Hear inspiring talks and connect with the best professionals in the industry.

S Networking

Establish network with people from across colleges, academicians, professionals.

Takeaways

Discussion and deliberation on the emerging issues in the regime of trademark law.

INSTRUCTIONS FOR THE WORKSHOP

- The Registration for the Workshop is open for all Law students, Academicians, Research Scholars and Professionals.
- The link for the Registration is: <u>https://forms.gle/Zzmyou9AkF7LznWQ6</u>
- The Registration has to be done by clicking on the link provided above. Kindly adhere to the timings. No registration shall be accepted after the stipulated date and time.
- The event will take place via video telephony through Zoom App. The software can be downloaded from <u>https://zoom.us/download</u>.
- Participants shall be sent an email containing the website link to join the Zoom Meeting. They will join the meeting using the link and by registering. This method is used to mark attendance.
- Once a participant has registered and entered the meeting, s/he shall be placed in the waiting room. The participant will then have to wait until the host allows them inside. Do not leave once you are in the waiting room.
- Participants will be admitted in the meeting only by the name used in the Registration form. No pseudonym will be admitted to the meeting.
- Participants are permitted to use the raise hand feature in Zoom and pose a question at the discourse of the speaker.
- No participant shall be allowed to enter the meeting after 30 minutes have elapsed.
- The participants shall at all the times adhere to the instructions of the Host to avoid rejection. The Hosts reserve the right to reject anyone out of the workshop if the person engages in any unacceptable conduct. To determine any such conduct, the decision of the organizing committee shall be final.
- Attendance for all technical sessions is compulsory for participants to be eligible for an e-certificate.

- E-Certificate will be provided for participation and will be mailed at the registered email id of the participant.
- Attendance will be tallied from the registration form as well as from list of participants during the meeting and feedback form to check eligibility for an e-certificate.
- Links for the feedback form will be circulated during the meeting and submission of the form is compulsory.
- ✤ For further details or queries, contact us at <u>cipr.vslls@gmail.com</u>.

ORGANISING COMMITEE

PATRON IN CHIEF

Prof. (Dr.) R. Venkata Rao Chairperson, VSLLS & VSES

PATRON

Dr. T.V. Subba Rao Professor-Emeritus

DEAN, VSLLS Prof. (Dr.) Rashmi Salpekar

FACULTY CONVENER Dr. Deepali Vashist, Assistant Professor

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Dr. J. Ravindran, Associate Professor

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Dr. Nipun Gupta, Assistant Professor

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